

(d) The steps taken to prevent such activities are :

1. Construction/erection of fencing wall around the coal stocks.
2. Installation of check posts on the main roads leading to collieries.
3. Installation of watch towers and providing lighting arrangements around the coal stocking areas.
4. Collection of intelligence.
5. Surprise checks alongwith local police and colliery security personnel.
6. Round the clock patrolling by colliery security personnel.
7. Meeting with District Authorities for drawing out plan to eliminate the menance.
8. Lodging of FIRs with local police.

12.01 hrs.

**ANNOUNCEMENT RE: SITTING  
OF LOK SABHA**

[English]

MR. SPEAKER : I have a small announcement to make. I would like to inform the House that as is customary, the House would adjourn at 4.00 p.m. today to re-assemble at 5.00 p.m. for presentation of the General Budget. Today being a Friday, as per the past precedent, the Private Members' Business would be taken up at 2.00 p.m. and will conclude at 4.00 p.m.

12.1½ hrs.

**PAPERS LAID ON THE TABLE**

[English]

**Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 and Annual Accounts and statement regarding Review by the Government of the Audited Accounts of the Coir Board, Cochin for the year 1995-96 and statement showing reasons for delay in laying these papers.**

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : I beg to lay on the Table -

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :
  - (i) S.O. 827(E) published in Gazette of India dated the 27th November, 1996

containing Order notifying the Pratap Paper Mills Limited, Jantipur, Punjab as a mill producing newsprint.

- (ii) S.O. 828(E) published in Gazette of India dated the 27th November, 1996 containing Order notifying the Kamakshi Papers (P) Limited, Gajraula, Uttar Pradesh as a mill producing newsprint.
- (iii) S.O. 52(E) published in Gazette of India dated the 20th January, 1997 containing Order notifying the M/s. B.V.V. Paper Industries Limited, Marichinaicken-Palayam, Tamil Nadu as a mill producing newsprint.

[Placed in Library. See No. LT-1400/97]

- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Cochin, for the year 1995-96, together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the Audited Accounts of the Coir Board, Cochin, for the year 1995-96.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-1401/97]

**Annual Report and Review on the working of Engineering Export Council, Calcutta, for the year 1995-96.**

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering Export Promotion Council, Calcutta, for the year 1995-96.

[Placed in Library. See No. LT-1436/97]

**Notifications under section 31 of the Securities and Exchange Board of India Act, 1992 and Annual Reports and Accounts of the Regional Rural Banks for the year ended on the 31st March, 1996 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : On behalf

of Shri P. Chidambaram, I beg to lay on the Table-

(1) A copy each of the following notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992 :

- (i) The SEBI (Custodian of Securities) Amendment Regulations, 1996 published in Notification No. S.O. 851(E) in Gazette of India dated the 4th December, 1996.
- (ii) The Securities and Exchange Board of India (Venture Capital Funds) Regulations, 1996 published in Notifications No. S.O. 850(E) in Gazette of India dated the 4th December, 1996.
- (iii) The Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 published in Notification No. S.O. 856(E) in Gazette of India dated the 9th December, 1996.
- (iv) The Securities and Exchange Board of India (Underwriters Amendment) Regulations, 1997 published in Notification No. S.O. 46(E) in Gazette of India dated the 17th January, 1997.

[Placed in Library. See No. LT-1402/97]

(2) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the period from the 1st July, 1995 to the 30th June, 1996 alongwith Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1987.

[Placed in Library. See No. LT-1403/97]

(3) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1996, together with Auditor's Report thereon :

- (i) Rayalaseenma Grameena Bank, Cuddapah  
[Placed in Library. See No. LT-1404/97]
- (ii) Puri Gramya Bank, Pipli.  
[Placed in Library. See No. LT-1405/97]
- (iii) South Malabar Gramin Bank, Malappuram.  
[Placed in Library. See No. LT-1406/97]
- (iv) Champaran Kshetriya Gramin Bank, Motihari  
[Placed in Library. See No. LT-1407/97]
- (v) Gurdaspur Amritsar Kshetriya Gramin Vikas Bank, Gurdaspur.  
[Placed in Library. See No. LT-1408/97]

(vi) Kapurthala-Ferozpur Kshetriya Gramin Bank, Kapurthala.

[Placed in Library. See No. LT-1409/97]

(vii) Palamau Kshetriya Gramin Bank, Deltonganj.

[Placed in Library. See No. LT-1410/97]

(viii) Nalanda Gramin Bank, Biharsharif.

[Placed in Library. See No. LT-1411/97]

(ix) Santhal Parganas Gramin Bank, Dumka.

[Placed in Library. See No. LT-1412/97]

(x) Baitarani Gramya Bank, Baripada.

[Placed in Library. See No. LT-1413/97]

(xi) Pratapgarh Kshetriya Gramin Bank, Pratapgarh.

[Placed in Library. See No. LT-1414/97]

(xii) Cachar Gramin Bank, Silchar.

[Placed in Library. See No. LT-1415/97]

(xiii) Kshetriya Gramin Bank, Hoshangabad.

[Placed in Library. See No. LT-1416/97]

(xiv) Nagarjuna Grameena Bank, Khammam.

[Placed in Library. See No. LT-1417/97]

(xv) Chaitanya Grameena Bank, Tenali.

[Placed in Library. See No. LT-1418/97]

(xvi) Singhbhum Kshetriya Gramin Bank, Chaibasa.

[Placed in Library. See No. LT-1419/97]

(xvii) Kisan Gramin Bank, Badaun.

[Placed in Library. See No. LT-1420/97]

(xviii) Bardhaman Gramin Bank, Bardhwan.

[Placed in Library. See No. LT-1421/97]

(xix) Bolangir Anchalik Gramya Bank, Bolangir.

[Placed in Library. See No. LT-1422/97]

(xx) Bundi Chittorgarh Kshetriya Gramin Bank, Bundi.

[Placed in Library. See No. LT-1423/97]

(xxi) Barabanki Gramin Bank, Barabanki.

[Placed in Library. See No. LT-1424/97]

(xxii) Ballia Kshetriya Gramin Bank, Ujjain.

[Placed in Library. See No. LT-1425/97]

(xxiii) Indore Ujjain Kshetriya Gramin Bank, Ujjain.

[Placed in Library. See No. LT-1426/97]

(xxiv) Jhabua Dhar Kshetriya Gramin Bank, Jhabua.

[Placed in Library. See No. LT-1427/97]

- (xxv) Mahakaushal Kshetriya Gramin Bank, Narsinghpur.

[Placed in Library. See No. LT-1428/97]

- (4) A copy of the Twenty-Sixth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as at the 31st March, 1996, under section 29 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. LT-1429/97]

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report/Audited Accounts\* of the Indian Investment Centre for the year 1995-96.

[Placed in Library. See No. LT-1430/97]

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994.

- (i) G.S.R. 74(E) published in Gazette of India dated the 14th February, 1997 together with an explanatory memorandum regarding exemption to the Taxable Service provided by an insurer carrying on general insurance business from the whole of the service tax leviable thereon.

- (ii) G.S.R. 75(E) published in Gazette of India dated the 14th February, 1997 together with an explanatory memorandum regarding exemption to taxable services provided to the United Nations of an International Organisation from the whole of the service tax leviable thereon.

- (iii) G.S.R. 76(E) published in Gazette of India dated the 14th February, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 5/96-Service Tax dated the 3rd April, 1996.

[Placed in Library. See No. LT-1431/97]

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :

- (i) G.S.R. 578(E) published in Gazette of India dated the 20th December, 1996 together with an explanatory memorandum seeking to impose anti-dumping duty on sodium Ferrocyanide of People's Republic of China origin, when imported into India.

- (ii) G.S.R. 579(E) published in Gazette of India dated the 20th December, 1996 together with an explanatory

memorandum seeking to impose anti-dumping duty on Dead Burnt Magnesite having MgO contents ranging from 85 percent to 92 percent of People's Republic of China origin, when imported into India.

- (iii) G.S.R. 33(E) published in Gazette of India dated the 24th January, 1997 together with an explanatory memorandum seeking to impose anti-dumping duty on Low Carbon Ferrow Chrome of specified grades, originating in or exported from Russia and imported into India.

- (iv) G.S.R. 34(E) published in Gazette of India dated the 24th January, 1997 together with an explanatory memorandum seeking to impose anti-dumping duty on Low Carbon Ferrow Chrome of specified grades, originating in or exported from Kazakhstan and imported into India.

[Placed in Library. See No. LT-1432/97]

- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

- (i) G.S.R. 593 (E) published in Gazette of India dated the 27th December, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 37/96-Cus., dated the 23rd July, 1996.

- (ii) G.S.R. 14(E) published in Gazette of India dated the 16th January, 1997 together with an explanatory memorandum seeking to exempt Countervailing Duty on import of the goods from Nepal to India on the scheme of exemption given to the similar Small Scale Industries in India.

- (iii) G.S.R. 21(E) published in Gazette of India dated the 20th January, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 37/96-Cus., dated the 23rd July, 1996.

[Placed in Library. See No. LT-1433/97]

- (9) A copy of the Company Secretaries (Amendment) Regulations, 1996 (Hindi and English versions) published in Notification No. 710/1 (M)/20 in Gazette of India dated the 28th November, 1996 under sub-section (4) of section 39 of the Company Secretaries Act, 1980.

[Placed in Library. See No. LT-1434/97]

- (10) A copy of the Adhoc Exemption Order No. 53/18/96-CX (Hindi and English versions) dated the 27th December, 1996 together with explanatory memorandum seeking to exempt from excise duty 500 tents distributed free to the Kashmiri migrants staying in Jammu and to the people affected in Kashmir Valley following

\* Annual Report and Audited Accounts were laid on the Table of the House on the 21st February, 1997.

the Charare-Sharief fire incident under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT-1434/97]

12.03 hrs.

### BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : Sir, with your permission, on behalf of Shri Srikant Jena, I rise to announce the Government Business during the week commencing Monday, the 3rd March, 1997 will consist of :

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. General Discussion on Railway Budget for 1997-98.
3. Discussion and Voting on :
  - (a) Demands for Grants on Account (Railways) for 1997-98.
  - (b) Supplementary Demands for Grants (Railways) for 1996-97.
  - (c) Demands for Excess Grants (Railways) for 1994-95.
4. Discussions on the Statutory Resolution seeking disapproval of the National Environment Appellate Authority Ordinance, 1997 and consideration and passing of the National Environment Appellate Authority Bill, 1997.
5. General Discussion on General Budget for 1997-98.

MR. SPEAKER : The Submission's List has not been given. We will allow it a little later.

12.04 hrs.

### COFFEE (AMENDMENT) BILL\*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : I beg to move for leave to introduce a Bill further to amend the Coffee Act, 1942.

\* Published in the Gazette of India, Extra-ordinary, Part-II, Section-2, dated 28-2-1997.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Coffee Act, 1942."

*The motion was adopted.*

SHRI BOLLA BULLI RAMAIAH : I introduce\*\* the Bill.

[English]

MR. SPEAKER : Today being the Private Members' day, normally we do not have Zero Hour as well as Matters under Rule 377. But Shri Jaswant Singh wanted to say something, let him say whatever he wants to say.

[Translation]

KUMARI UMA BHARATI (Khajuraho) : Mr. Speaker, Sir, will you not allow us to raise the matter pertaining to Madhya Pradesh. A woman has been burnt to death there...*(Interruptions)*

MR. SPEAKER : Not right now. You can raise it a little later.

*(Interruptions)*

MR. SPEAKER : Uma ji, we do not have Zero Hour today. Today we will be taking up Private Members' Bill.

KUMARI UMA BHARATI : Would you not allow us to raise the matter pertaining to Madhya Pradesh today?

MR. SPEAKER : Not today. I'll allow you on Monday.

SHRIMATI BHAVNABEN DEVRAJ BHAJI CHIKHALIA (Junagadh) : A woman has been burnt to death.

KUMARI UMA BHARATI : Mr. Speaker, Sir, please allow us to raise the matter today...*(Interruptions)*

SHRI SHIVRAJ SINGH (Vidisha) : This is a very important matter. This is yet another Tandoor murder case...*(Interruptions)* Please allow us to raise this matter today. This is not an ordinary matter...*(Interruptions)* Mr. Speaker, Sir, the Government is in the dock. A woman has been burnt to death in Madhya Pradesh ...*(Interruptions)*

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, please allow them to raise this matter on Monday.

MR. SPEAKER : I have already allowed them to raise this matter on Monday.

KUMARI UMA BHARATI : Why are you not given us permission today itself?

MR. SPEAKER : Today is the Private Members' day. It is the convention of the House that the Zero Hour and Matter under Rule 377 are not taken up on Private Members' day. Shri Jaswant Singh wants to say something and that is why I have allowed him to speak.

KUMARI UMA BHARATI : Please allow us also.

\*\* Introduced with the recommendation of the President.